

PUBLIC NOTICE

NOTICE is hereby given that the immovable property i.e. Room No. 4032, admeasuring about 100 Sq. Ft. Carpee area, on the 5th Floor, in A-Wing, in the Building No. 412, known as Tagore Nagar Aarambh Co-Op. Hsg. Soc. Ltd., Situated at Tagore Nagar, Vikhroli (East), Mumbai-400093, being constructed on land bearing Survey No. 115 p1 & CTS No. 295, of Village Haryali, which is owned by **SMT. SAILEES SANJAY SHIRKE** vide Sale Deed dated **16.08.2014** executed between **Mr. Sameer Vijay Sakunke**, as the Seller and **SMT. SAILEES SANJAY SHIRKE**, as the Purchaser, duly registered with the Sub-Registrar of Kurla-1 bearing Registration No.KRL-1-7262-2014 dated **20.08.2014** and Registration Receipt No. 9371 dated **20.08.2014** & Index-II and since then **SMT. SAILEES SANJAY SHIRKE** is the owner and in use, occupation and possession of the said Room. There is no record of any other sale or purchase Agreement or any other document in the name of **Shri. Rajesh Jagannath Otavkar**. There is on record the certified true copy by MHADA, the Affidavit dated 17.05.2001, duly stamped and notarized, executed by Shri. Suresh Hari Sane, to produce before MHADA with request to transfer the said tenement in the name of **Shri Rajesh Jagannath Otavkar**.

Therefore, we are inviting through this Public Notice, any person/ SRO/MHADA having any objection to sale or claiming any right, title or interest in the said Flat and said shares by way of sale, exchange, gift, mortgage, charge, trust, possession, inheritance, lease, lien, attachment or otherwise whatsoever is hereby required to make the same known in writing with proof thereof to the undersigned having office at 235, P. No. 1, 1st Floor, 165, Opp. Bhulal House, Mumbai Samachar Marg, Fort, Mumbai- 400 023 7 days from the date thereof otherwise the sale will be complied and claim if any will be considered as waived.

For the Associates
Advocate Hocht Court

Place: Mumbai
Date: 17.06.2023

Types of transactions	Weighted average cost of acquisition (₹ per Equity Shares)	Floor price* (i.e. ₹ 82)	Cap price* (i.e. ₹ 87)
Weighted average cost of acquisition of primary / new issue as per paragraph 8(a) above.	NA ^	NA ^	NA ^
Weighted average cost of acquisition for secondary sale / acquisition as per paragraph 8(b) above.	NA ^ ^	NA ^ ^	NA ^ ^
Weighted average cost of acquisition of primary issuances / secondary transactions as per paragraph 8(c) above	Nil	Not defined	Not defined

Note:

^ There were no primary / new issue of equity shares other than Equity Shares issued pursuant to a bonus issue allotted on February 20, 2023, in last 18 months and three years prior to the date of this Red Herring Prospectus.

^ ^ There were no secondary sales / acquisition of shares of equity shares in last 18 months and three years from the date of this Red Herring Prospectus.

Greenchef Appliances Limited is a Book Built Issue and the price band for the same shall be published 2 working days before opening of the Issue in all editions of the English national newspaper Business Standard, all editions of Hindi national newspaper Business Standard and Bangalore Edition of Regional newspaper Udayakala where the registered office of the company is situated each with wide circulation.

The Price Band/ Floor Price/ Issue Price of ₹ [●] has been determined by our Company in consultation with the BRLM and will be justified by us in consultation with the BRLM on the basis of the above information. Investors should read the abovementioned information along with ***"Our Business", "Risk Factors" and "Restated Financial Statements"*** on pages 137, 25 and 195 respectively, to have a more informed view. The trading price of the Equity Shares of our Company could decline due to the factors mentioned in "Risk Factors" or any other factors that may arise in the future and you may lose all or part of your investments.

For further details, please see the chapter titled "Basis for Issue Price" beginning on page 86 of the Red Herring Prospectus.

फॉर्म बी जाहीर उद्घोषणा

(इन्सॉल्वेन्सी अॅन्ड बँकरप्ट्सी बोर्ड ऑफ इंडिया (स्वैच्छिक परिसमापन प्रक्रिया)
विनियमन, २०१६ च्या विनियमन १२ अंतर्गत)

ओपल एशिया (इंडिया) प्रा. लि. च्या हिस्सेधारकांचे लक्ष वेधून घेण्याकरिता

अ. क्र.	संबंधित	तपशील
१	कॉर्पोरेट क्रणकोचे नाव	ओपल एशिया (इंडिया) प्रा. लि.
२	कॉर्पोरेट क्रणकोची संस्थापन दिनांक	११.०९.२००७
३	प्राधिकारी ज्यांच्याअंतर्गत कॉर्पोरेट व्यक्ती संस्थापित/ नोंदणीकृत आहे	आरओसी, मुंबई
४	कॉर्पोरेट क्रणकोचा कॉर्पोरेट आयडेंटिटी नंबर/लिमिटेड लाएथिलिटी आयडेंटिफिकेशन नंबर	U74999MH2007PTC174028
५	कॉर्पोरेट क्रणकोच्या नोंदणीकृत कार्यालयाचा पत्ता व प्रधान कार्यालय (काही असल्यास नोंदणीकृत व कॉर्पोरेट कार्यालय	६०३, सबरी समृद्धी, युनियन पार्कच्या समोर, सायन ट्रॉम्बे मार्ग, चेंबूर, मुंबई - ४०० ०७१.
६	कॉर्पोरेट क्रणकोच्या संदर्भात परिसमापन प्रारंभ दिनांक	१२.०५.२०२३
७	परिसमापन ठराव प्रक्रिया समाप्तीची अंदावित दिनांक	आदेश दिनांक १६.०६.२०२३
८	अंतरिम ठराव अधिकारी म्हणून काम करणाऱ्या इन्सॉल्व्हन्सी प्रोफेशनलचे नाव व नोंदणीकरण क्रमांक	नाव : श्री. विनोद राधाकृष्णन नायर नोंदणीकरण क्र. : IBBI/PA-001/IP-P01352/2018-19/12083
९	बोर्डवर नोंदणीकृत म्हणून इन्सॉल्व्हन्सी प्रोफेशनलचा पत्ता व ई-मेल	कार्यालयाचा पत्ता : ए - १०८, ओम रचना सीएचएस, सेक्टर - १७, वाशी, नवी मुंबई - ४०० ७०५. ई-मेल आयडी : vinod@nairca.com
१०	अंतरिम ठराव अधिकाऱ्यासह पत्रव्यवहारासाठी वापरावयाचा पत्ता व ई-मेल	कार्यालयाचा पत्ता : ए - १०८, ओम रचना सीएचएस, सेक्टर - १७, वाशी, नवी मुंबई - ४०० ७०५. ई-मेल आयडी : liquidationopalasia@gmail.com
११	दावे सादरीकरणाची अंतिम तारीख	१६.०७.२०२३ (परिसमापन प्रारंभ दिनांक १६.०६.२०२३ पासून ३० वा दिवस).

याद्वारे सूचना देण्यात येत आहे की, राष्ट्रीय कंपनी विधि न्यायाधिकरण, मुंबई खंडपीठ यांनी दि. १६.०६.२०२३ रोजी ओपल एशिया (इंडिया) प्रा. लि. च्या परिसमापन प्रारंभाचा आदेश दिला आहे.

ओपल एशिया (इंडिया) प्रा. लि. च्या हिस्सेधारकांना याद्वारे निर्देश देण्यात येत आहेत की त्यांनी दि. १६.०७.२०२३ रोजी वा तत्पूर्वीपर्यंत वरील विहित बाब क्र. १० मध्ये निर्देशित पत्त्यावर परिसमापकांकडे आपले दावे सादर करावेत.

वित्तीय धनकोनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमातून सादर करावेत. अन्य सर्व धनकोनी त्यांचे दावे पुराव्यासह व्यक्तिगत स्वरूपात उपालाद्वारे वा इलेक्ट्रॉनिक माध्यमातून सादर करावेत.

चुकीचे, दिशाभूल करणारे दावे सादर केल्यास दंड होऊ शकेल.

दिनांक : १९.०६.२०२३

ठिकाण : नवी मुंबई

श्री. विनोद राधाकृष्णन नायर
ओपल एशिया (इंडिया) प्रा. लि. चे परिसमापक